PARLIAMENTARY DEBATES IN THE HUNDRED AND EIGHTH SESSION OF THE RAJYA SABHA

OFFICIAL REPORT

Volume CVIII

(Volume CVIII contains Nos. i—27)

Nos. 10-

[2nd March, 1979 to 15th March, 1979]



RAJYA SABHA SECRETARIAT NEW DELHI

CONTENTS

COLUMNS

No. 10—Friday, 2nd March, 1979—	
Oral Answers to Questions	1—33
Written Answers to Questions	33—138
Papers laid on the Table—	
The Prevention of Food Adulteration (Fifth Amendment) Rules, 1978	138—139
The Coal Mines (Amendment) Regulations, 1978 .	139
The Dock Workers (Regulation of Employment) Amendment Rules, 1978	139
Notification of the Ministry of Labour	139—140
Report on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ended the 31st March, 1978	140
Statements of the Public Accounts Committee-Laid on the Table	140—141
Reference to the alleged walk-out by Shri Charan Singh, Deputy Prime Minister and Minister of Finance, on 1-3-1979 during the Half-an-Hour Discussion	141—142
Reference to the alleged non-payment of salaries to teachers in U.p. for the strike period	142—144
Reference to the reported proposal of the Government to close down cattle holding Military Farms	144—146
Reference to the reported Birthday Celebration of Dr. M. L. Sahare, Chairman of U.P.S.C "	146—158
Reference to the reported murder of a student in the campus of the	
Banaras Hindu University .	158—16;
Announcement <i>re</i> . Government Business	162—17;
Supplementary Demands for Grants (General) for 1978-79 (Third Batch) .',	17'

COLUMNS	
Announcement regarding allocation of time for disposal of ment and other business	f Govern 174
The Constitution (Amendment) Bill, 1979 (To amend Article 233) —introduced	174—175
The Constitution (Amendment) Bill, 1979 (Insertion of new Article 165-A)—Introduced	175
The Aligarh Muslim University (Amendment) Bill, 1977 ment of sections 2 and 5)— <i>Passed as amended</i>	(Amend 17\$—218
The Hindu Marriage (Amendment) Bill, 1976 (Insertion of new section 7A)—Discussion not concluded	219—249
Clarifications in relation to the Calling Attention statement regarding the reported attack on the procession taken out by Harijans	e
on the birthday of Guru Ravi Das in Muzaffar Nagar (U.P.)	249—306

Oral Answers

Friday, the 2nd March, 1979/the 11th Phalguna, 1900 (Saka)

The House met at eleven of the Closk, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Questions. Question No. 161 Shri Janardhanam. Not here. Shri Kadershah.

SHRI M. KADERSHAH: Question No. 161.

Sir, I am very sorry that the Minister is very lethargic and is coming only after the question has been taken up.

SHRI CHAND RAM: I am sorry.

MR. CHAIRMAN: It i₃ all right

Plying of mini, buses in Delhi

161. SHRI A. P. JANARDHANAM: SHRI M. KADERSHAH:f SHRI E. R. KRISHNAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that recently two Members of Parliament met with sarious accidents with the mini buses operating under D.T.C;

(b) whether it is also a fact that a number of persons in the Capital are daily involved in road accidents particularly with the mini buses;

(c) if so, what steps have been taken by the Government to check the speed of the mini bus^s and caution the mini bus drivers and with what results; and

(d) whether Government propose to discontinue the plying of mini buses on Delhi roads and if not, what steps Government propose to take to remedy the situation?

tThe question was actually asked on the floor of the House by Shri M. Kadershah.

2050 RS-1

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d) A statement is laid on the Table of the Sabha.

Statement

(a) An accident involving two MPs took place on the night of 19-20|7-78 with a Standard Size private bus running under D.T.C. control. Another accident in which an M.P. received injuries when a bus struck the taxi in which he was travelling also occurred on 31-1-79.

(b) Th_e occurrence of accidents involving all types of motor vehicles, including mini buses is quite frequent, though not daily.

(c) The State Transport Authority as well a_s Delhi Police make regular checks to see that the provisions of Motor Vehicles Acts Rules and the Traffic In order to Ru:es are not violated. road safety, the Delhi optimise Administration has since decided that all passenger transport vehicles including mini buses plying on intra-city routes in Dehi are fitted with speed governors. 1800 DTC vehicles have already been fitted with the governors. All the private operated buses were expected to instal speed governors by 1st No passenger transport March, 79. vehicle playing in Delhi is to be granted certificate of fitness unless it is fitted with a s?e^d governor. Delhi Police also make gular speed checking with the he[^] of Radars on important and The Delhi Police accident prone roads. made 28,003 challans against mini buses for overloading, reckless driving and other traffic violation during 197P The Enforcement staff of Delhi Administration also made 1132 challans against the mini buses for rash and negligent unauthorised operation driving and during the same year. Driving licences of drivers violating traffic ru^s are also suspended by De[^]hi Administration on the recommenda-

2

1

tions of the police authorities. Proceedings for suspension I cancellation of permits under section 60 of Motor Vehicles Act _are also launched against the mini buses if they are challaned excessively or for their involvement in fatal/grievious accidents.

(d) There is no proposal as such to discontinue plying of mini buses on Delhi roads. However, to check the menace of mini buses on Delhi roads, fresh route permits are not being issued to them since last one year. With the fitment of speed governors on ail public transport vehicles including mini buses, the number of accident is likely to com_e down.

SHRI M. KADERSHAH: Sir. Delhi being the Capital of the country, needs B clean and efficient transport system, but it is totally absent. In spite of patronage, and crores of money pumped into the Delhi Transport Corporation, it is not showing any sign of improvement. Overcrowding, rash and negligent driving, indecent behavioui of drivers and cenductors and not stopping at scheduled stops-the^e are the things which we see in the Delhi Transport system today. The buses ere neither comfortable nor safe, and the lady passengers have to jump down from the running vehicles to save their And recently, we paw honour. а demonstration of women in front of the Commissioner's office. Sir, I do not think the Government is much concerned with all these things. And the Delhi Administration itself has enm[^] out with a And I would '.ike to know statement. whether the Government's attention been d^wn to a nolicy statement of has the Chief Executive Councilor of Delhi will not be issued that mini bus^s permit, to operita in Delhi and, if so, whit is the reaction to and the reasons for, such a decision?

SWT?T CHAND RAM: BeeiH'n-* the rnini V"<ros. IT", "rA aigfl worrit thit i*s r^M-dec, driving has V*°n responslVt-, <nr j> •Mim^v«ei. "* n-n'^ents. And We have Issued instructions to the Delhi Transport Corporation as v^ell a_9 the Delhi Administration that there should be effective control so far as th_e mini busas are concerned. And as will be clear from the answer itself, there were as many as....

MR. CHAIRMAN: Is it a fact that licences are not issued now?

SHRI CHAND RAM: ...28,000 challan_s have been made. And we have issued instructions that in future no permits for mini buse_s should be issued. And then, Sir, in order to grab more money under the A.O.C.C. scheme, they indulge in reckless driving and compete with one another. We have issued instruction_s to the Delhi Transport Corporation that that thing should be stopped and they should also be brought under th_e kilo, metreage scheme. That will, I think, prevent this.

SHRI M. KADERSHAH: The hon. Minister has pointed out that two accidents involving Member_s of Parliament took place. Sir, he has not been courteous enough to admit that one of the Members of the other House died out of one of these accidents. And recently we saw that a Member of our own House, the learned politician from UP., Shri Asthana, was severely injured, and he has been just discharged from the Dr. Ram Manohar Lohia Hospital. And the doctor says that it will take another fifteen to twenty days for his complete recovery out of that severe head injury.

MR. CHAIRMAN: What I₃ your supplementary?

SHRI M. KADERSHAH: And Sir, these incidents are taking place very close to Parliament House. I wo^d like to know the total number of accidents, including fatal accidents, in the Union Territory of Delhi during the last one year, whit is the percentage of mini buses involved in such accidents an/1 whit is the percentage of other DTC buses and private buses which are responsible for all such

SHRI CHAND RAM: Sir, I am only sorry for the loss of life of my friend. I myself went to the hospital on the very day and he says that we do not feel even sorry.

So fa_r as accidents by private buses and buses under D.T.C. are concerned, 76 fatal accidents took place in 1977. The number of persons killed in 1977 wa_s 77. In 1978 the number of those killed by Government buses was 83.

MR. CHAIRMAN: H_e wants to know the steps taken or the steps that you would like to take.

SHRI M. KADERSHAH: And also the percentage of accidents. It differs from the statement of the hon'ble Home Minister.

SHRI CHAND RAM: Sir, to eliminate overcrowding we have asked the traffic police to prevent it. I have held three meetings with the Superintendent, Traffic Police, himself. He has assured me that he will gear up his machinery more anc < more so that these accidents do not take place.

SHRI M. KADERSHAH: Which one should we believe? The statement of the Home Minister or the Transport Minister? The Home Minister says that the number of fatal accidents in Delhi is more tha_n 750 i_n a year.

SHRI CHAND RAM: I gave you the figure regarding D.T.C. busss only. Then, we have also taken steps to control the speed by installing speed governors.

(SHRI E. R. KRISHNAN spoke in Tamil)

to Questions

MR. CHAIRMAN: Will th_e hon'ble Member resume his seat. Last time I told specifically i_n this House that I am considering this question in consultation with the leaders of all the parties. Why do you raise it now? I request you to put your question! either in English or in Hindi for some time. Then we will make some other arrangement after consultations with the leaders.

SHRI M. KADERSHAH: We have already here Tamil interpreter. Why not ^{as}k him to do it?

SHRI G. LAKSHMANAN: You can convene the meeting even. thi₃ afternoon.

MR. CHAIRMAN: I told you frankly and openly that . . ,

SHRI M. KADERSHAH: If the htf.i'ble Member does not know either English or Hindi what is to be done?

MR. CHAIRMAN: I have already said that some arrangement is to be made.

SHRIMATI NOORJEHAN RAZACK: Mr. Chairman, three day_s back . . .

SHRI G. LAKSHMANAN: With re. gard to Tamil there is an interpreter right now available. You can ask him to interpret.

MR. CHAIRMAN: If I allow him to put his question in Tamil, then immediately Mr. Kuikarni will ask in Marathi

SHRI G. LAKSHMANAN: If Mr. Kuikarni asks you can tell Mr. Kuikarni that the Marathi Interpreter ii not available. But the Tamil Interpreter is here.

MR. CHAIRMAN: Please resume your seat. I will clarify,

SHRI ARVIND GANESH KUL-KARNI: I would submit that w_e are working oh the panel of Vice-Chairmen. When the Chairman is advising us we have to abide by his ruling. He has already promned that he will ca.l a meeting and arrange for Interpreters. Let us wait. Let us not make a show. Mr. Krishnan, put your question i_n English today. Next time . .

MR. CHAIRMAN: Mr. Krishnan, put your question in English today.

SHRI M. KADERSHAH: The ques tion arose day before yesterday. By this time

MR. CHAIRMAN: Within a day or two $ca_n I$ do all that?

(SHRI E. R. KRISHNAN spoke in Tamil)

MR. CHAIRMAN: Therefore, you tart in English.

SHRIMATI NOORJEHAN RAZACK: It is two day:; earlier. (Interruptions)

MR. CHAIRMAN: You are taking time a'-though I have told you.

SHRI M. KADERSHAH: If interpreters are there for debates, why viot for questions also?

SHRI G. LAKSHMANAN: The question is coming up every day. Therefore, you may kindly call a meeting immediately. For your information, there i_s a Tamil Interpreter available even now. (*Interruptions*).

MR. CHAIRMAN: That is all right, but some arrangement has to be made. When I say that some arrangement will be made, why don't you please keep quiet?

(Interruptions)

SHRI M. KADE .SHAH: If interpreters are available for debates, why not for question_s also? There is no difficulty.

MR. CHAIRMAN: Unneees~arily you are wasting time di ing the Question Hour even when I said specifically that I will consult av>d do something. You put you_r supplementary In English. You start today. Let us see.

(Interruptions)

श्री श्रीकान्त वर्मा : सभापति महोदय, चांद राम जी जमीन पर नहीं रहते, चांद पर रहते हैं। दिल्ली में जो रोज दुर्बटनाओं हो रही हैं और जिन कारणों से हो रही है इसका उनको कुछ पता नहीं है और उन्होंने कह दिया कि स्पीड गवनर लगा देने से एक्सीडेंट कम हो जायेंगे । उनको यह जानकारी नहीं है कि ज्यादातर मिनी बसें ग्रोवर टेक करती **हैं** और झोवर टेक करने की वजह से एक्सीडें**ऽस** होते हैं, गलत साइड से ग्रोवरटेक करते हैं, स्पीड इतनी समस्या नहीं है । दुसरी बात यह है कि जो ड्राइवर हैं वे उन के इलाके के हैं, हरियाणा के हैं और कितनों को गाडी चलाना आता है इसमें बहत सन्देह है। सभापति महोदय, उनको यों ही लाइतेंस दे दिया जाता है। इस िये क्या मंत्री महोदय यह बताने की कृपा करेंगे कि क्या सारे मिनी बसेज के डाइवर्स की एक निज्यक्ष रूग से किर से डाइविंग की परीक्षा की जायेगी या केवल यह उत्तर दे दिया जावेगा कि समय-समय पर उनकी जांच होती रहती है । लाइसेंस ससपेंड होने से कुछ नहीं होता। उनकी जांच होनी चाहिए कि दाकई में उनको ड्राइव करता झाता है या नहीं झाता है झौर ऐसे ही ग्रनस्कपलस ठेकेदार उनको रख लेते हैं । इसलिये यह आश्वासन मंत्री महोदय सदन में दें क्योंकि बहुत से सप्त (सदस्यों की जानें मिनी बसेस की बजह से खतरे में हैं...

MR. CHAIRMAN: Now you are becoming more . • .

श्वी क्षेकान्त वर्माः यह बहुत महत्वपूर्ण प्रक्र है इसलिये में उनसे यह आज्वासन चाहता हूं कि मिनी बसेज के जो सारे ड्राइवर्स हैं उनके ड्राइविंग लाइतेंस क्या तब तक के लिने मुवर्त्तिल करेंगे जब तक कि उनकी एक निष्पक्ष समिति ढारा जांच नहीं हो जाती कि बे ठीक से ड्राइविंग जानते हैं या नहीं ?

श्वी चांब राम : चेयरमैन सर, जहां तक सवाल है कि हम एक ही कदम उठा रहे हैं ग्रीर

8

केवल स्पीड गवर्नर लगा रहे हैं यह बात नहीं है। पहले जो यह था कि मिनी बसों से पंसे ले लेते थे ग्रौर उसके बाद उनको छुट दे देते थे कि कूछ भो कमाओ, इससे उनके बीच कम्पीटी गन चल ाथा। ग्रव पहली म्रप्रैल से इस बात के नोटिस दे दिये गये हैं कि ग्रब इस तारीख से इस चीज को बदल कर किलोमीटर सिस्टम से इसको कर देंगे जिससे वे कम्पीटी जन एक दूसरे के खिलाफ न कर सकें ग्रीर ज्यादा सवारियां न लें । दूसरी बात यह है कि यहां जो सुपरिटेन्डेन्ट ट्रैफिक है उनको मैंने यह सलाह दी है कि ड्राइवसं का एक रि*े*णर कोसंलगाया जा। ग्रीर उसमें उनको ट्रीकिक रूल्स बताये जांय कि किस तरह से चलायें, कैसे कैसे किस रास्ते पर चलावें। इसके कलावा हमने यह भी कहा है कि हिन्दी, पंजाबी तथा उर्दु में छापकर यह भी बतायें कि किस लेन में किस स्पीड से चलना चाहिए । इमके ग्रलावा जो पैडल चलने वाले हैं, साइकिलिस्ट है उनको भो लाउड स्पीकर के जरिये ट्रेफिक के नियन बतायें ग्रीर उन लोगों को एन्केट करें। यहां

SHRI SHRIKANT VERMA: I have asked a question about overtaking by the drivers.

श्री चांद राम : मैं तो ग्रभी बोल रहा हूं । दूसरा उन्होंने कहा कि ग्रोवरटेकिंग बहुत ब्यादा होती है । मैं यह कहना चाहता हूँ कि ग्रव ग्रोवरटेकिंग ग्रपने ग्राप बन्द हो जाएगी । ग्रोवरटेकिंग इतलिए होता था क्योंकि वे ब्यादा कमाना चाहते थे, ब्यादा से ब्यादा सवारिक्तां पकड़ना चाहते थे तो ग्रव इस स्क्रीन को हन बदल रहे हैं ग्रीर सारी बसें किलोनीटर स्क्रीन के ग्रनुमार चलेंगी ? दिन भर में . 250 किलोनीटर

से ब्यादा नहीं चल सकेंगी । उन्होंने कह कि हरियागा के बहुत डाइबर हैं। ठीक है हरियाणा के होंगे लेकिन मिनी बतों में हरियाणा के नहा हैं। चाहे कोई हरिय णा का हो या कहीं का हो हमने सबको सखत हिदायत दी है जो एक भी एक्सीडेंट में इनवाल्व हो जाए उसका लाइ रोंस फोरन सस्रोंड कर दिया जाए । अब तक हमने 25 लाइ रोंस सस्येंड कर दिए हैं । मैं और बिल ला रहा हूं जिसमें यह है कि उनके लाइसेंस कैंसिल कर दिए जाएं । उन्होंने कहा कि ड्राइबिंग लाइसेंस जल्दी दिए जाते हैं, यह बात ठीक नहीं है । पहले 60 दिन ट्रायल पीरियड होता है, लर्रानग पीरिंगड होता है और उसके बाद एक साल में उसको पूरा लाइसेंस देना पड़ता है । यह ला में प्रावाइडेड है और इसका कोई उल्लंबन नहीं कर सकता ।

SHRI KHURSHED ALAM KHAN? Sir, in the first place, I must congratulate the Minister that he has decided to make ail these changes from, the 1st of April, which is supposed to-be tha fools day.

PROF. MADHU DANDAVATE: That is keeping you in viaw.

SHRI KHURSHED ALAM KHAN: Now I must really admit that the very approach of the Transport Ministry, and the Minister in particular, about the urban transport system in Delhi is absolutely wrong and un-reaastic. I should like to know whether it is not a fact that in no big city mini buses are allowed to operate-on urban routes. That is one question. The other question is: Is it aise a fact that the terms and conditions given to the operators of the mini buses merely indicate that they have the right to indulge in over-loading when these buses are fabricated in such a fashion that they are not at all fit for over-loading, they arc only to be operated with silting passengers? In view of this, I should like to know what the Minister's good cr bad intentions are about it, what he is going to do about it, and how soo^ because the 1st April is coming very near.

SHRI CHAND RAM: Sir, I must make it clear that 243 private mini buses are operating under the admi-